

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW  
DELHI**

Original Application No. 414 of 2023

Avtar Singh & Ors

.... Applicant(s)

Versus

State of Punjab and Others

.... Respondent(s)

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Date: 11-12-2025

Place: Patiala

  
 (Er. Mohit Singla)  
 Environmental Engineer  
 Punjab Pollution Control Board,  
 Regional Office, Fatehgarh Sahib.  
 (On behalf of Punjab Pollution Control  
 Board)

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Status report by way of affidavit of Er. Mohit Singla, Environmental Engineer Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib in compliance of order dated 23.09.2025.

I the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

1. That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal. The Punjab Pollution Control Board is filing status report/ replies in the case from time to time in accordance with the directions of this Hon'ble Tribunal. The Hon'ble Tribunal was pleased to pass an order dated 23.09.2025 thereby directing the Punjab Pollution Control Board to file a fresh Action taken report in the case.




-1-

This Documents has been registered  
at Serial No.....139.....  
this day of.....20  
11 DEC 2025

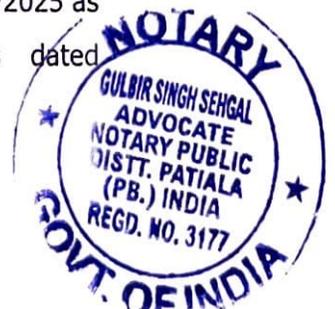
2. That the Punjab Pollution Control Board has filed reply by way of an affidavit of the deponent in compliance to order dated 15.05.2025 and the same may kindly be read as part of present reply.
3. That keeping in view the fact that Municipal Council, Khanna has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and also the decisions of personal hearing held before the Chairman of the Board from time to time, the Board has issued a show cause notice vide letter no. 1310 dated 27.10.2025 for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing before the Member Secretary of the Board on 6.11.2025, postponed to 17.11.2025.
4. That Sh. Charanjit Singh, Executive Officer, Municipal Council, Khanna attended the hearing on 17.11.2025 before the Member Secretary of the Board, submitted a written reply and stated that Municipal Council, Khanna is having valid consents to operate of the Board under the both the Acts valid upto 30.6.2026 and is regularly achieving the prescribed standards for the sewage treatment plant laid down by the Central Pollution Control Board. The Executive Officer further stated that de-silting of Lissara drain is being carried out on time-to-time basis and Punjab Water Supply & Sewerage Board has been requested to carry out the same on monthly basis. The officer further stated that 20 MLD of treated water is being utilized for irrigation purposes in village Ikolaha, Rasularar, Rajewal, Ronno, Nasrali, Jlaljan and Jargari and the proposal for utilizing the remaining the 9 MLD treated water is under process.



The Executive Officer requested to drop the show cause notice issued by the Board.

5. That after hearing the officers of the Board and the Executive Officer of Municipal Council, Khanna, the Member Secretary of the Board decided as under that:

- i) The Principal Secretary, Department of Local Government shall be apprised through demi official letter regarding non-compliance of hearing decisions dated 15/05/2024 by the Municipal Council, Khanna even after the lapse of 1.5 years.
- ii) The Executive Officer, Municipal Council, Khanna shall deposit the Bank Guarantee amounting to Rs. 10.00 lakh, as an assurance to comply with the decisions of personal hearing held on 15/05/2024 before the Chairman of the Board as well as Environmental Laws for atleast one year to Regional Office, Fatehgarh Sahib within 7 days.
- iii) Environmental Engineer, Regional Office, Fatehgarh Sahib shall personally verify the disposal of treated wastewater from STP Khanna, assess the quantity of treated wastewater utilized for irrigation as well as discharged into Lissara drain alongwith mixing of untreated wastewater from the nearby villages within 7 days and submit report with recommendations thereafter, in precise manner.
- iv) Matter be placed before the Chairperson of the Board for obtaining approval for issuance of notice for imposition of Environmental Compensation with an opportunity of personal hearing to the Municipal Council, Khanna, due to the violations mentioned in the Joint report dated 08/08/2025 as well as non-compliance of hearing decisions dated



15/05/2025 and the action taken report sought by the Hon'ble NGT from the Board in the matter OA 414 of 2023 titled as Avtar Singh & Ors Vs State of Punjab & Ors.

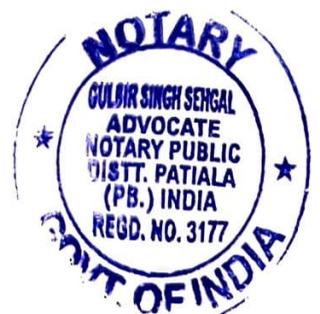
6. That the proceedings of the personal hearing held on 17.11.2025 have been conveyed to the Executive Officer, Municipal Council, Khanna vide letter no. 1716-17 dated 26.11.2025 and a copy of the same is enclosed herewith as **Annexure-A.**
7. That further action in accordance with the decisions taken during the personal hearing held on 17.11.2025 is under process.
8. That it is pertinent to mention here that on the sidelines of the above proceedings, the Regional Office, Fatehgarh Sahib was also pursuing the matter with different departments for removal of stagnation at the site in question. The site in question was visited and inspected by the officers of the Punjab Pollution Control Board, Punjab Water Supply and Sewerage Board, Department of Soil Conservation and Municipal Council, Khanna on 08.12.2025. The observations of the visiting team are recorded herein below:
- i) During visit STP, Khanna 29 MLD was found in operation.
  - ii) All the components of STP were in working condition.
  - iii) Data maintained at the STP with respect to its energy meter, water meter installed at the inlet and outlet of STP was also verified during visit and the same was found in order, showing continuous operation of STP.



- iv) The treated waste water was being discharged partially into the pipeline laid for transfer of treated waste water upto village Jargarhi laid by PWSSB and partially onto irrigation land through pipeline laid by Soil and Water Conservation in Village Bahomajra and Rasulra. Also, Village Nasrali is utilizing the treated waste water onto land measuring Approx. 300 Acres for irrigation purposes through pipeline from STP to Village Jargarhi laid by PWSSB.
- v) During the course of inspection, the team also examined the pipeline carrying treated wastewater from the STP, Khanna, to Village Jargarhi through gravity. The pipeline carrying treated wastewater from STP, Khanna, ultimately terminates at Village Jargarhi, where wastewater from the village pond of Jargarhi as well as stormwater flowing through a natural drain it intermixes with it.
- vi) The M.C. Khanna has carried out work for cleaning of stagnation at village Jargarhi and upstream side of Lassara drain using JCB. During, visit, the cleaning process was found almost completed and continuous flow of water was observed.
- vii) The combined flow was found passing underneath the Patiala feeder (Canal) and falls into Lissara Drain.

A copy of visit report signed by the team of officers is enclosed as

**Annexure-B.**



9. That Municipal Council, Khanna has carried out the work for cleaning of stagnation at Village Jargarhi and upstream side of Lassara drain using JCB and the work was found to be complete during visit on 08.12.2025 and continuous flow of water was observed. The combined flow was found passing underneath the Patiala feeder (Canal) and falls into Lissara Drain.
10. That the fresh status /action taken report is hereby submitted in compliance to order 23.09.2025 for kind consideration of this Hon'ble Tribunal.

Date: 11-12-2025

Place: Patiala

Deponent



(Er. Mohit Singla)

Environmental Engineer

Punjab Pollution Control Board,

Regional Office, Fatehgarh Sahib.

(On behalf of Punjab Pollution Control Board)

Verification:

Verified that the contents of the above status / action taken report by way of affidavit of the deponent are true and correct as derived from the official record. No part of the above status / action taken report is false and nothing material has been concealed therein.

This Documents has been registered  
at Serial No. 139  
this day of 1 DEC 2025

Date: 11-12-2025

Place: Patiala

Deponent



(Er. Mohit Singla)

Environmental Engineer

Punjab Pollution Control Board,

Regional Office, Fatehgarh Sahib.

(On behalf of Punjab Pollution Control Board)

Contents of this affidavit  
document have been read over to  
the deponent He/She has accepted  
as true & correct.

-6-

Attested & Identified  
NOTARY PUBLIC  
PATIALA INDIA



11 DEC 2025



No. \_\_\_\_\_

Regd.

Dated: \_\_\_\_\_

Annexure-A

To

The Executive Officer,  
Municipal Council,  
Khanna

**Subject:** Proceedings of the personal hearing for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 before the Member Secretary of the Board to the Executive Officer, Municipal Council, Khanna on 17/11/2025.

The following were present:

**From Board's side:**

Er. R.K. Ratra, CEE(B) through VC  
Er. Rajeev Kumar Gupta, SEE, ZP-2, Patiala  
Er. Kamal Singla, E.E., ZP-2, Patiala

**From MC side:**

Sh. Charanjit Singh, EO

The officers of the Board brought out that the Sewage Treatment Plant (STP) with a capacity of 29 MLD was commissioned at Bahomajra Road, Khanna based on SBR Technology in the year 2020. The STP is being operated by Punjab Water Supply and Sewerage Board (PWSSB) Department.

And whereas, MC Khanna and PWSSB have not obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for the STP and is currently being run without consent to operate under the Water Act, 1974.

And whereas, an applicant has been filed by Sh. Avtar Singh, Village Jhargari, Tehsil Payal, District Ludhiana in the Hon'ble National Green Tribunal, New Delhi vide Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others

And whereas, the allegations of the applicant are reproduced as under:

*"Jargari drain constructed by the villagers, crosses under the First Patiala Feeder Canal and outfalls into the Lassara drain and that Lassara, which is a interstate drain, has no outfall and it has become a pond. Their further plea is that 29 MLD sewage treatment plant was constructed for Khanna Town but the said STP plant is not operating and sewage water is flowing to Jargari drain and finally the pipeline has been left open upstream of siphon below the first Patiala Feeder Canal which is not cleaned because the drain downstream of the siphon i.e. Lassara Drain does not have any outfall. Resultantly, the flow of water is obstructed and the water stagnates in the drain and further overflows and stands in the fields of the applicants and other residents of the area.*

*The stagnating water is leading to Killing/drying of the trees in the area and that the test report of the sample of the untreated water shows that BOD Level and Fecal Coliform Level is more than the prescribed standards. BOD Level of the sample is 55 mg per litre against the prescribed level of 30 mg per litre. Similarly, the Fecal Coliform Level in MPN/100 ML is 94000 against the prescribed standard of less than 1000.*

*Since, there is no outfall for flow of the effluent, the untreated/partially treated effluent either keeps on seeping underground or getting stagnated in the ponds or private land of the applicant and other landowners of Village Jargari which has become a constant health hazard."*

And whereas, the Hon'ble NGT vide its order dated 15/09/2023 has constituted a joint committee comprising of Member of the Central Pollution Control Board (CPCB), Secretary, State Pollution Control Board (SPCB), Secretary, Central Ground Water Authority (CGWA) and District Magistrate, Ludhiana. The District Magistrate, Ludhiana is directed to act as a nodal agency.

And whereas, in adherence to the directives from the National Green Tribunal (NGT), a meeting was convened in the village of Jargari by the Sub-Divisional Magistrate (SDM) with representatives from MC Khanna, Drainage Department, Punjab Pollution Control Board (PPCB) and

the residents of Jargari. During this meeting, it was collectively decided to conduct additional sampling from four designated points i.e Manhole rising main Ikolaha, Manhole rising main Village Nasrali, Manhole rising main Village Jargari and the outlet of the Sewage Treatment Plant (STP).

And whereas, earlier the Authorities were issued show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 with an opportunity of personal hearing before the Chairman of the Board on 15/05/2024.

And whereas, the representative of the MC, Khanna attended the hearing and submitted a written reply, which was taken on record. He further stated that MC, Khanna has already applied for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for the STP of capacity 29 MLD. The MC has already made an appeal to Appellate Authority, Chandigarh against the decision of the Board regarding imposition of Environmental Compensation amounting to Rs. 2.82 crores for not obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. MC, Khanna is utilizing 15 KL of the treated wastewater from STP for sprinkling on the roads and for irrigation in the public parks. The Soil Conservation Department is in a process of laying pipelines for utilising the remaining 9 MLD of treated wastewater for irrigation in the nearby fields. MC, Khanna has already requested the Punjab Water Supply & Sewerage Board (PWSSB) and Deptt. of Soil and Water Conservation, Ludhiana to pursue the farmers to utilize the maximum of treated wastewater for irrigation purposes. The MC, Khanna has already obtained from PWSSB estimate amounting to Rs. 8 Crores for laying 500 mtr long pipeline into Lassara drain. The MC, Khanna shall put up the matter in the next meeting, so that the funds may be transferred to the PWSSB for further necessary action. He further requested to drop the notice.

And whereas, the representative of the PWSSB submitted a written reply, which was taken on record. He further stated the PWSSB has already submitted estimate to the MC, Khanna to transfer the estimated funds to lay pipeline into Lassara drain. MC, Khanna is required to take necessary action to obtain for the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, the representative of the Deptt. of Soil Conservation submitted a written reply, which was taken on record. He further stated 20 MLD of the total discharge of treated wastewater from STP of capacity 29 MLD is being utilized for irrigation of agricultural land in Vill. Rasoolra and Bahomajra. Under this project, pipeline of length 4300 mtr has already been laid by their department to irrigate 300 acre of land. Meeting are being held with farmers of village Libra, Ikolahi, Bhamaddi and Chakohi to utilize remaining 9 MLD of treated wastewater. The Deptt. shall set up the project within one year after the consent of farmers of the above said villages.

And whereas, the representative of BDPO, Doraha informed that the discharge from the ponds of Vill. Ikolaha have been stopped from entering the pipeline laid to discharge treated wastewater from STP of capacity 29 MLD into Lassara drain. The desilting of ponds is under progress, which shall be completed by 30/06/2024.

And whereas, after duly hearing the officers of the Board and the representatives of the stakeholder departments, the Chairman of the Board extreme dissatisfaction with the ongoing stagnation, noting that the matter has been pending before the Hon'ble National Green Tribunal (NGT) for approximately one year without any substantial improvement of the situation at the ground level. Furthermore, the Chairman articulated concerns regarding the frequent absence of representatives from the stakeholder departments at numerous hearings before the Hon'ble NGT, which has resulted in awkward situations due to the inability to adequately respond to the queries posed by the Tribunal. Therefore, the Chairman of the Board decided as under:

1. The EO, MC, Khanna and DDPO, Doraha shall take all measures to remove the said stagnation in village Jargari by 20/05/2024.
2. The EO, MC, Khanna with the Deptt. of Soil & Water Conservation shall provide outlet on the pipeline at appropriate points, so as to maximize utilization of the treated wastewater for agricultural purposes.
3. The Deptt. of Soil and Water Conservation shall prepare Detailed Project Report (DPR) for utilization of remaining 9 MLD of treated wastewater from STP of capacity 29 MLD for the agricultural purposes within 15 days.
4. The Drainage-cum-Mining and Geology Division, Deptt. of Water Resources, Punjab, Sangrur shall carryout desilting of Lassara drain by 21/05/2024 through any means to ensure the continuous flow of water in the drain.
5. The Principal Secretary, Local Govt. shall be apprised regarding non-serious approach of the MC, Khanna in defending the Govt./ Authorities in the matter of Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others.

6. The Principal Secretary, Water Resources, Punjab shall be requested to take appropriate action against the Executive Engineer, Drainage-cum-Mining and Geology Division, Deptt. of Water Resources, Punjab, Sangrur for not appearing in the hearing before the Chairman of Punjab Pollution Control Board in relation to an important matter i.e. Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others, as he was to inform about the status of de-silting of Lassara drain.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib and Executive Engineer, PWSSB, Sangrur shall personally verify the electricity bills and means of operation of the STP to ascertain the regular operation of the STP. They shall submit their report/ recommendations, within 7 days.

And whereas, in compliance to hearing decisions, Regional Office has submitted the point wise compliance of the hearing decisions is as under:

1. The stagnation of Village Jargari was removed as earlier observed during visit of officers of the Board on 07.06.2024. However, during joint visit of officers of the Board alongwith officers of Punjab Water Supply and Sewerage Board on 08.08.2025, the stagnation of Village Jargari was again observed.
2. The outlets were visited by the officers of the Board alongwith officers of Department of Soil Conservation on 11.09.2025 and observed that at present, the capacity of pipeline to cater the agricultural fields for irrigation purpose at present is around 4 MLD during demand period. Thus, there is deficit of 25 MLD out of which, Municipal Council is using some quantity of treated wastewater for sprinkling on roads. However, no record for the same has been provided by the Municipal Council, Khanna.
3. The Department of Soil and Water Conservation, Punjab has informed that the approval for enhancement in utilization of treated wastewater upto 10 MLD from 4 MLD is under process before Soil Conservator, Jalandhar. The approval sought for enhancement in utilization of treated wastewater upto 10 MLD from 4 MLD. Further, the Department has also prepared the detailed project report (DPR) for laying of underground pipeline for utilization of remaining treated wastewater @ 19 MLD for Irrigation from Sewerage Treatment Plant of Khanna. The detailed project prepared by the Department of Soil and Water Conservation.
4. The de-silting of the drain has already been carried out by the Water Resources, Department. But during visit on 08.08.2025, silt was again observed in the Lassara drain, the same was also conveyed by the Executive Engineer, PWSSB, Ludhiana to Deputy Commissioner, Ludhiana vide its letter no.4722 dated 11.09.2025.
5. In this regard, the Board has apprised the Principal Secretary to Government of Punjab, Department of Local Government vide letter no. 15938 dated 27.06.2024.
6. The Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur has apprised the factual position to the Punjab Pollution Control Board vide letter no. 6949-50/32D dated 03.07.2024.
7. The Environmental Engineer, Regional Office, Fatehgarh Sahib alongwith AEE and the Executive Engineer, PWSSB have visited the site of 25 MLD STP, Khanna on 08.08.2025 and the joint visit report has been submitted.

And whereas, Punjab Pollution Control Board has imposed environmental compensation amounting to Rs. 2,82,00,000/- upon Municipal Council, Khanna for the period of violation of 1175 days from 01.11.2020 to 19.01.2024 for not obtaining the consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981. However, the Municipal Council, Khanna has not deposited the same till date. Though, Municipal Council, Khanna has obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, both valid upto 30/06/2026.

And whereas, the Municipal Council has failed to comply with the provisions of Water (Prevention & Control of Pollution) Act, 1974 as well as failed to comply with the decisions of personal hearings held before the Chairman of the Board from time to time. Thus, violating the said Act and causing pollution in the area.

Accordingly, show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Municipal Council with an opportunity of personal hearing before the Member Secretary of the Board on 06/11/2025, which was postponed till further orders, due to administrative reasons. Now, the hearing has been fixed on 17/11/2025.

The Executive Office, Municipal Council attended the hearing and submitted a written reply, which was taken on record. He informed that the MC, Khanna is having valid consents to operate under both the Acts valid upto 30/06/2026 and is regularly achieving the prescribed standards for the STP laid down by the CPCB. He further informed that desilting of Lissara drain is being carried on time to time basis and PWSSB has been requested to carryout on monthly basis. He also stated that 20 MLD of treated water is being utilized for irrigation purposes in village Ikolaha, Rasulara, Rajewal, Ronno, Nasrali, Jaljan and Jargri and the proposal for utilizing the remaining 9 MLD treated water is under process. He requested to drop the show cause notice.

After hearing the officers of the Board and the representative of the MC, the Member Secretary decided that:

1. The Principal Secretary, Department of Local Government shall be apprised through demer official letter regarding non-compliance of hearing decisions dated 15/05/2024 by the Municipal Council, Khanna even after the lapse of 1.5 years.
2. The Executive Officer, Municipal Council, Khanna shall deposit the Bank Guarantee amounting to Rs. 10.00 lakh, as an assurance to comply with the decisions of personal hearing held on 15/05/2024 before the Chairman of the Board as well as Environmental Laws for atleast one year to Regional Office, Fatehgarh Sahib within 7 days.
3. Environmental Engineer, Regional Office, Fatehgarh Sahib shall personally verify the disposal of treated wastewater from STP Khanna, assess the quantity of treated wastewater utilized for irrigation as well as discharged into Lissara drain alongwith mixing of untreated wastewater from the nearby villages within 7 days and submit report with recommendations thereafter, in precise manner.
4. Matter be placed before the Chairperson of the Board for obtaining approval for issuance of notice for imposition of Environmental Compensation with an opportunity of personal hearing to the Municipal Council, Khanna, due to the violations mentioned in the Joint report dated 08/08/2025 as well as non-compliance of hearing decisions dated 15/05/2025 and the action taken report sought by the Hon'ble NGT from the Board in the matter OA 414 of 2023 titled as Avtar Singh & Ors Vs State of Punjab & Ors.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

sd -

Environmental Engineer (ZP-2/1)  
For & on behalf of Member Secretary

Dated 26/11/25

Endst. No. 1717

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

sd -  
26/11/25

Environmental Engineer (ZP-2/1)  
For & on behalf of Member Secretary

## VISIT REPORT

Name of the unit: STP 29 MLD KHANNA

Date of visit: 08/12/2025

**Visiting officers:**

Er. Mohit Singla, (Environmental Engineer)  
 Er. Akanksha Bansal, (Assistant Environmental Engineer (Outsource))  
 Er. Amritpal Kaur (Sub Divisional Engineer PWSSB)  
 Sh. Parminder Singh (Soil Conservation Officer, Khanna)  
 Er. Sandeep Singh (Junior Engineer, MC Khanna)

**Observations:**

1. During visit, STP, Khanna 29 MLD was found in operation.
2. All the components of STP were in working condition.
3. Data maintained at the STP with respect to its energy meter, water meter installed at the inlet and outlet of STP was also verified during visit and the same was found in order, showing continuous operation of STP.
4. The treated waste water was being discharged partially into the pipeline laid for transfer of treated waste water upto village Jargarhi laid by PWSSB and partially onto irrigation land through pipeline laid by Soil and Water Conservation in Village Bahomajra and Rasulra. Also, Village Nasrali is utilizing the treated waste water onto land measuring Approx. 300 Acres for irrigation purposes through pipeline from STP to Village Jargarhi laid by PWSSB.
5. During the course of inspection, the team also examined the pipeline carrying treated wastewater from the STP, Khanna, to Village Jargarhi through gravity. The pipeline carrying treated wastewater from STP, Khanna, ultimately terminates at Village Jargarhi, where wastewater from the village pond of Jargarhi as well as stormwater flowing through a natural drain it intermixes with it.
6. The MC Khanna has carried out work for cleaning of stagnation at village Jargarhi and upstream side of Lassara drain using JCB. During, visit, the cleaning process was found almost completed and continuous flow of water was observed.
7. The combined flow was found passing underneath the Patiala feeder (Canal) and falls into Lassara Drain.



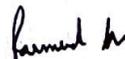
Er Mohit Singla,  
 Environmental  
 Engineer, Regional  
 Office Fatehgarh  
 Sahib, PPCB



Er Akanksha Bansal,  
 Assistant  
 Environmental  
 Engineer, Regional  
 Office Fatehgarh  
 Sahib, PPCB (OS)



Er. Amritpal Kaur  
 Sub Divisional  
 Engineer  
 PWSSB



Sh. Parminder Singh  
 Soil Conservation  
 Officer  
 Khanna



Er. Sandeep Singh  
 Junior Engineer  
 MC Khanna